

जल-भूतल परिवहन मंत्रालय के राज्य मंत्री  
(श्री जगदीश टाइटलर): (क) 2613  
कि० मी०।

(ख) फिलहाल किसी नए राष्ट्रीय राजमार्ग  
की घोषणा का कोई प्रस्ताव नहीं है।

(ग) और (घ) अपेक्षित सूचना नीचे दी  
गयी है :—

(करोड़ रुपए)

वर्ष	एन एच (ओ) कार्यों के लिए जारी की गयी राशी
1990-91 . .	65.00
1991-92 . .	60.25
1992-93 . .	49.95
1993-94 . .	49.50

(ङ) जी, नहीं।

(च) प्रश्न नहीं उठता।

12.00 NOON

[The Vice-Chairman (Shri V. Narayanasamy)  
in the Chair]

#### STATEMENT BY MINISTERS

Correcting the reply given in the Rajya Sabha  
on 23rd February, 1994 to Starred Question  
No. 34

THE DEPUTY MINISTER IN THE  
MINISTRY OF HEALTH AND FAMILY  
WELFARE (SHRI PABAN SINGH  
GHATOWAR): Sir, I beg to lay on the Table,  
a statement correcting the reply given in  
the Rajya Sabha on 23rd February 1994  
to Starred Question No. 34 regarding  
utilisation of funds to control AIDS.

(Placed in library. See L.T. 5440/94)

#### PAPERS LAID ON THE TABLE

##### Various Notifications of the Ministry of Home Affairs

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI  
P.M. SAYEED): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the  
following Notifications of the Ministry of  
Home Affairs, under sub-section (3) of section  
40 of the Protection of Human Rights Act,  
1993 :—

(i) G.S.R. No. 760(E), dated the 23rd  
December, 1993, publishing the National  
Human Rights Commission Chairperson and  
Members (Salaries, Allowances and other  
Conditions of Service) Rules, 1993.

(ii) G.S.R. No. 8(E), dated the 7th January  
1994, publishing the National Human Rights  
Commission Chairperson and Members  
(Salaries, Allowances and other Conditions of  
Service) Amendment Rules, 1994.

II. A copy (in English and Hindi) of the  
Ministry of Home Affairs Notification G.S.R.  
No. 92 (E), dated the 11th February, 1994,  
publishing the corrigendum to the Notifi-  
cation G.S.R. No. 760(E), dated the 23rd  
December, 1993.

(Placed in Library. See No. LT 5364/94)

1. Report and Accounts (1992-93) of the  
Kandla Dock Labour Board and related papers.

2. Report and Accounts (1992-93) of the  
Cochin Dock Labour Board and related papers.

3. Report and Accounts (1992-93) of the  
Inland Water Ways Authority of India NOIDA  
(UP) and related papers.

THE MINISTER OF STATE OF THE  
MINISTRY OF SURFACE TRANSPORT  
(SHRI JAGDISH TYTLER) Sir, I lay on the  
Table—

I. (1) A copy each (in English and Hindi)  
of the following papers, under section 5E  
of the Dock Worker's (Regulation of Employ-  
ment) Act, 1948 :—

(i) (a) Annual Report and Accounts of the  
Kandla Dock Labour Board for the year 1992-  
93, together with the Audit Report on the  
Accounts.

(b) Review by Government on the working of the above Board.

(Placed in Library. See No. LT 5479/94)

(ii) (a) Thirty-first Annual Report and Accounts of the Cochin Dock Labour Board for the year 1992-93, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Board.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 5478/94)

II. (1) A copy each (in English and Hindi) of the following papers, under section 24 of the Inland Waterways Authority of India Act, 1985 :—

(i) Annual Report and Accounts of the Inland Waterways Authority of India, Noida (U.P.), for the year 1992-93, together with the Audit Report on the Accounts.

(ii) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 5477/94)

#### **Notification of the Ministry of Environment and Forests.**

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FOREST (SHRI KAMAL NATH) Sir, I lay on the Table, under section 26 of the Environment (Protection) Act 1986, a copy (in English and Hindi) of the Ministry of Environment and Forests Notification S.O. No. 60(E), dated the 27th January, 1994 regarding non undertaking, in any part of India, of expansion or modernization of any activity if pollution load is to exceed the existing one, unless it has been accorded environmental clearance by the Central Government.

(Placed in Library- See No. LT 5403/94)

#### **Notification of the Ministry of Petroleum and Natural Gas.**

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SATISH SHARMA) :

Sir I lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Petroleum and Natural Gas Notification G.S.R. No. 6(E), dated the 6th January, 1994, publishing the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 1994.

(Placed in Library. See No. LT 5443/94)

#### **Report of the Public Accounts Committee**

SHRIMATI JAYANTHI NATARAJAN : (Tamil Nadu) Sir, I lay on the Table a copy (in English and Hindi) of the Fifty-ninth Report of the Public Accounts Committee on action taken on the Twenty-seventh Report (Tenth Lok Sabha) on Procurement of Defective Imported Parachutes.

#### **LEAVE OF ABSENCE**

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : I have to inform Members that a letter has been received from Shri R.K. Karanjia stating that his blood pressure was rising in consequence of the brain haemorrhage he had suffered sometime ago. He will not, therefore, be in a position to attend the House during the current Session. He has, therefore, requested for the grant of leave of absence from all sittings of the House during the current Session.

Is it the pleasure of the House that permission be granted to Shri R.K. Karanjia for remaining absent from all the sittings of the House during the current Session?

(No. hon. Member dissented)

THE VICE-CHAIRMAN : (SHRI V. NARAYANASAMY) : Permission to remain absent is granted.

THE VICE-CHAIRMAN (SHRI V. NARAYANASWAMY) : Shri Jagesh Desai.

SHRIMATI KAMLA SINHA : Sir, . . . (Interruptions). . . . One question. I will take just one minute.